

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD

Contempt Petition No. 117 of 2001

In

Original Application No. 1562 of 1993

Allahabad this the 2nd September 2002.

Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. A.K. Bhatnagar, J.M.

Hira Mani, son of Ram Pradarath,
resident of Village - Hempur,
Post-Bharatganj, District-Allahabad.

.....Applicant

By Advocate : Shri C.P. Gupta

Versus

1. Shri A.P. Mishra, Divisional Railway Manager, Northern Railway, Allahabad.
2. Shri Mathew John, Divisional Railway Manager, Northern Railway, Allahabad.

.....Respondents

By Advocate : Shri A.K. Gaur

O R D E R

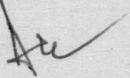
By Hon'ble Mr. S. Dayal, Member-(A)

The applicant has filed this contempt petition for deliberate disobedience of order in O.A. No.1562/93 dated 7.11.2000. The said order requires the respondents to decide a fresh representation moved by the applicant within four months. The respondents have filed their counter reply in which they have annexed letter dated 15.02.01 addressed to the applicant by way of reply to his representation.

2. Learned counsel for the applicant submits that the reply to his representation does not deal with the issues raised by him in his O.A. The applicant has sought relief

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on the basis of Ministry of Railway circular dated 9.10.98. The said circular relates to the screening of casual labours borne on the live supplementary casual labour register. The circular relates to special drive for filling up of vacancies in different departments after a special drive from 1.5.96 and 31.3.98. The casual labour which was borne on Live Register or supplementary Live Register was to be considered for regularisation. The annexure-II of the contempt petition shows that the applicant was not borne on the Live Register. Therefore, the contention of learned counsel for the applicant is without substance. The order having been complied with, we drop the contempt proceeding. Notices issued are discharged.



J.M.



A.M.

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